

**Central Administrative Tribunal
Madras Bench**

OA/310/00690/2019

Dated Thursday the 6th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

P.C.Anthony Arokiaraj
Sr. Assistant Loco Pilot,
Villuppuram,
Trichchirappalli Division,
Southern Railway. .. Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town, Chennai-3.
2. The Divisional Personnel Officer,
Tiruchchirappalli Division,
Southern Railway,
Trichy 620001. .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

This is an OA filed seeking the following relief:-

“.....to call for the records related to the letter No.T/P721/RTI/MRS/5877 dated 13.2.2019 and Office Order No.MECH ADMN/09/2019 dated 07.3.2019 and to direct the respondents to annul the excess operation and further to direct the respondents to make good the shortfall representation by the unreserved category employees with all the consequential service and pecuniary benefits and to pass such other/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Heard. Learned counsel for the applicant submits that the applicant is working as a Senior Assistant Loco Pilot in Tiruchchirappalli Division of the Southern Railway. He made Annexure A3 representation dated 18.1.2019 to follow RBE instructions for reservation in promotion and consequential seniority and to release eligibility list of those coming up for promotion in all categories of running cadre till 31.12.2019 as per the extant instructions, which is still pending for consideration of the respondents. It is submitted that the applicant would be satisfied if the competent authority is directed to consider the representation in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. On perusal it is seen that only copy of representation made by union dated 18.1.2019 is produced and the applicant has not submitted any individual

representation on his grievance. Since the applicant has not exhausted the departmental remedy available under law, we feel it appropriate to issue direction to the applicant to make individual representation to the respondents which the respondents shall consider and decide the same within a stipulated time.

5. Accordingly, the applicant is directed to make individual representation to the respondents on his grievance within a period of three weeks from the date of receipt of a copy of this order, which the respondents shall consider and dispose of the same in accordance with rules, and pass a reasoned and speaking order, within a period of three months thereafter.

6. With the above direction, the OA is disposed off at the admission stage.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

06.06.2019

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